

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
COURT NO. I**

Appeal No. C/1089/2009

(Arising out of Order-in-Appeal No. 463 (GR-IV)/2009 (JNCH)/IMP-107 dated 31.8.2009 passed by the Commissioner of Customs (Appeals), Mumbai-II).
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M/s Palco Metals Ltd.	Appellant
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Vs.

Commissioner of Customs, Mumbai-II	Respondent
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Appearance:

None	for Appellant
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Shri Manoj Kumar, AC (AR)	for Respondent
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CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL) HON'BLE MR. S. SRIVASTAVA, MEMBER (TECHNICAL)
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Date of Hearing: 15.11.2018

Date of Decision: 15.11.2018

ORDER NO. **A/87924 / 2018**

Per: Dr. D.M. Misra

The matter has been listed on 01.3.2018, 03.4.2018, 05.6.2018, 03.8.2018 and today on 15.11.2018.

2. Learned Authorised Representative for the Revenue submits that in spite of notices served on the appellant, none appeared on behalf of the appellant nor there is any request for adjournment.

3. Since the appellant is not interested in pursuing his appeal, the appeal deserves to be dismissed for non-prosecution. Consequently, the appeal is dismissed for non-prosecution. Appeal dismissed.

(Dictated and pronounced in Court)

(S. Srivastava)
Member (Technical)

(Dr. D.M. Misra)
Member (Judicial)

Sinha